

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s).609/2024

ATUL KUMAR

Petitioner(s)

VERSUS

THE CHAIRMAN (JOINT SEAT ALLOCATION AUTHORITY)  
& ORS.

Respondent(s)

(FOR ADMISSION )

Date : 24-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Amol Chitale, Adv.  
Mr. Sarthak Sharma, Adv.  
Mrs. Pragya Baghel, AOR

For Respondent(s)

**UPON hearing the counsel the Court made the following**  
**O R D E R**

- 1 The petitioner, who resides in Muzaffarnagar in Uttar Pradesh, is a son of a daily wager. He was allotted a seat at IIT Dhanbad. His grievance is that by the time he could arrange Rs 17,500 towards his admission fee, he was able to upload the documents, but was unable to pay the fees online since the cut-off time had expired at 5 pm of 24 June 2024.
- 2 It appears that, thereafter, the petitioner made an effort to contact the District Legal Services Authority in the State of Jharkhand, but was directed to move the competent Court in Chennai since the examination is conducted by IIT Madras. Eventually, he was apprised of the fact that the reliefs which have been sought would not be amenable to the jurisdiction under Article 226.

- 3      Bearing in mind the social background of the petitioner and the hardship which he has undergone, we are of the view that this is a fit and proper case for the issuance of notice to explore whether something can be done for protecting the admission of the petitioner.
- 4      Issue notice, returnable on 30 September 2024.
- 5      On the request of counsel for the petitioner, dasti, in addition, is permitted.

**(SANJAY KUMAR-I)**  
**ADDITIONAL REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**